

**CENTRAL ELECTRICITY REGULATORY COMMISSION****(Legal Division)****Weekly Hearing Schedule for the month of June, 2020 (8.6.2020 to 12.6.2020)  
(through Video Conferencing on VIDYO Desktop)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
9.6.2020 Tuesday At 10.30 A.M. Transmission Tariff Petition (Special Drive)	1.	80/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014 - 19 tariff block and determination of transmission tariff for 2019- 24 tariff block in respect of Combined Asset A consisting of Combined Element-1 400kV D/C RAPP Kankroli transmission line along with associated bays, 50MVAR Bus Reactor along with associated bays at Kankroli Sub-station, and 400 kV S/C RAPP Kota line along with 80 MVAR Bus Reactor and Combined Element 2 400/220 kV 315 MVA ICT II along with associated bays and two no. 220kV line bays at Kankroli Sub-station, 400/220 kV 315 MVA ICT I along with associated bays & 2 no 220 kV line bays at Kankroli Sub- station, and 400/220 kV 315 MVA ICT I and ICT II at Kota Substation and 400/220 kV 315 MVA ICT III at Kankroli Sub-station along with associated bays at Kota and Kankroli Sub stations respectively under Transmission System associated with RAPP 5&6 in Northern Region.
	2.	165/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined assets of: (a) Asset-1:- LILO of Nalagarh- Kaithal Line at Patiala along with associated bays, (b) Asset-2:- 400/220 KV 500 MVA ICT-III at Patiala Sub-Station, (c) Asset-3:- 400 KV 125 MVAR Bus Reactor at Patiala Sub-station along with associated bays at Patiala Sub-Station & (d) Asset-4:- 400/220 KV 500 MVA ICT-III at Malerkotla Sub-Station under Northern Region System Strengthening Scheme-XIV (NRSS-XIV) in Northern Region.
	3.	153/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Asset - Asset-I: LILO of 400kV Rishikesh-Muzaffarnagar Transmission line at Roorkee along with associated bays at Roorkee Sub-Station , Asset-II: 315 MVA 400/220 KV ICT-I along with associated bays at Roorkee Sub-station and Asset-III : 315 MVA 400/220 KV ICT-II along with associated bays at Roorkee Sub-station associated with System Strengthening Scheme in Roorkee in Northern Region.
	4.	127/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined Assets consisting of Asset 1: 400 kV D/C (Quad) Gurgaon-Manesar Transmission Line along with associated bays ,Asset 2: 400/220 kV 500 MVA ICT-I at Manesar S/S along with associated bays Asset 3: 400/220 kV 500 MVA ICT-II at Manesar S/S along with associated bays Asset 4: 125 MVAR Bus Reactor at Manesar and Asset 5: 2 Nos. of 220 kV Line Bays at Fatehabad Sub-station under Transmission system associated with NRSS-XIII in Northern Region.
	5.	168/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block of Asset-I: 400 KV D/C Chamera Pooling Station-Jalandhar transmission line along with bays and line Reactor at Jalandhar;

				Asset-II: 220 kV D/C TL from GIS Pooling Station Chamba-Chamera-III HEP under Transmission System associated with Chamera-III HEP in Northern Region.
	6.	139/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission system associated with SEWA-II HEP in Northern Region Consisting of: Asset-I: One circuit of 132kV D/C SEWA-II Hiranagar line along with associated bays at Hiranagar Sub-station and one circuit of 132 kV D/C SEWA-II Mahanpur line and associated bays at Mahanpur ; Asset-II: Second circuit of 132 kV D/C SEWA-II Hiranagar line along with associated bays at Hiranagar Sub-station; Asset-III: 132 kV S/C SEWA-II Mahanpur-Kathua transmission line along with associated bays at Kathua and 132 kV S/C Mahanpur-Kathua transmission line along with bays at Mahanpur and Kathua.
	7.	170/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined Asset-I covered under Northern Region System Strengthening Scheme- VIII in Northern Region.
	8.	44/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Asset-I: 765kV D/C Varanasi-Kanpur (new) line and associated bays including 240 MVAR Switchable L/R in both Ckt. at Varanasi GIS S/S and 330 MVAR non-switchable L/R in both Ckt. at Kanpur GIS S/S; 765 kV S/C Kanpur (new) GIS Jhatikra line & associated bays including 330 MVAR switchable L/R at Kanpur GIS S/S and 330 MVAR non-switchable L/R at Jhatikara S/S; 400kV D/C (Quad) Kanpur (New) GIS-Kanpur (old) line & Associated bays; 2*1500 MVA 765/400 kV ICT-I&II Associated bays at 765/400 kV Kanpur (new) GIS S/S; 240 MVAR, 765kV Bus Reactor-1 & associated bay at Kanpur(new) GIS S/S; 240 MVAR, 765kV Bus Reactor-2 & associated bay at Kanpur(new) GIS S/S; Asset-II: LILO of one Ckt of 400kV D/C Sasaram-Allahabad line & Associated bays at Varanasi GIS S/S; Asset-III: 125 MVAR, 400 kV Bus Reactor & associated bay at Kanpur(new) GIS S/S; Asset-IV:240 MVAR, 765 kV Bus Reactor & associated bay at Jhatikara S/S; Asset-V: 125 MVAR, 400 kV Bus Reactor & associated bay at Varanasi GIS S/S; Asset-VI: 400 kV D/C (Quard) Sarnath- Varanasi T/L along with associated bays at Varanasi GIS Sub-station.
	9.	13/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Salal Transmission System associated with Northern Region.
	10.	5/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV D/C Ranchi Chandwa Gaya line along with associated bays at Ranchi, Chandwa (GIS) and Gaya Sub-stations and 2x125 MVAR 400 kV Bus Reactor along with associated bays at Chandwa (GIS) under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A1 in Eastern Region.
11.6.2020 Thursday At 10.30 A.M.	1.	90/MP/2020	GPTL	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the

Miscellaneous Petitions				Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events ( On admission) .
	2.	337/AT/2020	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 480 mw Solar PV Projects (Tranche-v) connected to the inter-State transmission system and selected through competitive bidding process as per the standard bidding guidelines dated 3.8.2017
	3.	40/MP/2019	TTCL	Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable Provisions of the Electricity Act, 2003 and in terms of Appellate Tribunal's order dated 1.2.2019 read with order dated 7.2.2019 in Appeal Nos. 200/2015 and 201/2015
	4.	41/MP/2019	NKTCL	Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable provisions of the Electricity Act, 2003 and in terms of Appellate Tribunal's Order dated 1.2.2019 read with order dated 7.2.2019 in Appeal Nos. 200/2015 and 201/2015
	5.	54/MP/2019	TRNEPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013.
	6.	126/MP/2017	HPPC	Petition for declaration and direction as to the status of the 400 kV D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited (Received by way of Remand from Hon'ble APTEL)
	7.	200/MP/2019	CTU	Petition for grant of regulatory approval for execution of the Transmission System for 18.5.GW of Solar and Wind Energy Zones in Southern Region.
	8.	287/MP/2018	PSL	Petition under Regulation 16 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 as amended, for grant of registration to establish and operate a Power Exchange in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999
	9.	I.A.No.34/2020 in Petition No.155/MP/2019	UPL	Interlocutory Application for directions invoking Section 94 (2) of the Electricity Act, 2003 and Regulation 68 of the CERC (Conduct of Business) Regulations, 1999 read with principle enunciated under Section 151 of the Code of Civil Procedure, 1908 with a request to not make any deductions from the invoices of Udupi Power Corporation Ltd. based on unilateral calculations in the letter dated 13.5.2020, until final adjudication of Petition No. 155/MP/2019 by this Commission.

Note: Guidelines for conducting e-hearing are available on the Commission`s website.

By order of the Commission  
Sd/-  
T.D.Pant  
Dy.Chief ( Legal)  
4.6.2020